

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA No. 8/2016 with TP No. 108/397-398/NCLT/AHM/2016 (New)
CP No. 76/397-398/CLB/MB/2015 (Old)**

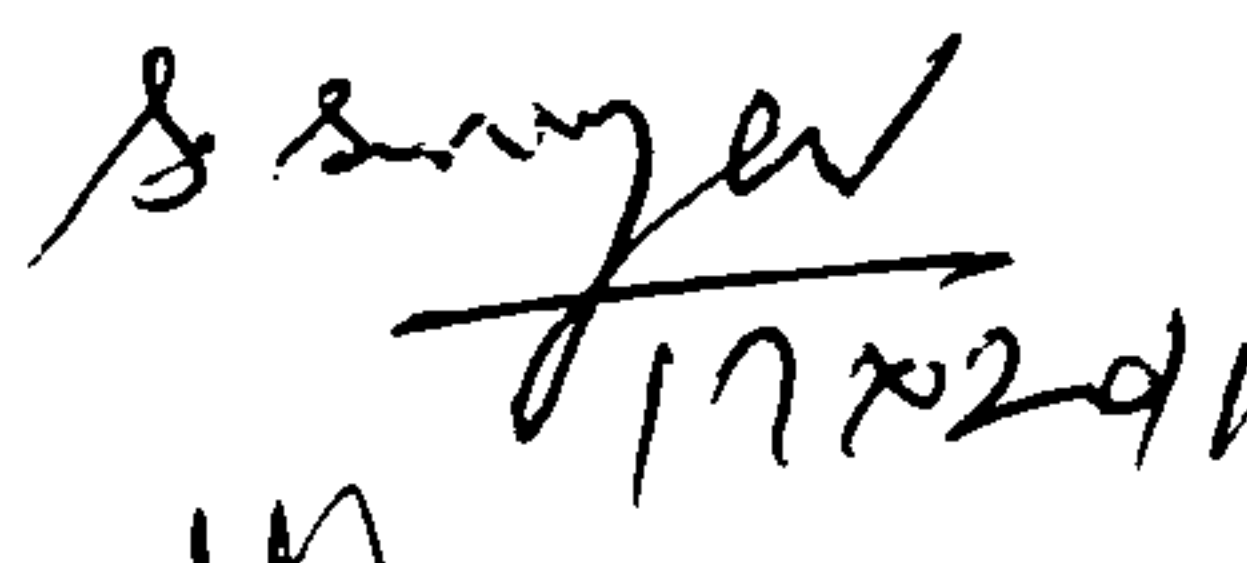

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016**

Name of the Company: Pinakin Kharwar
V/s.
Nagina Processors Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S. SURIYANARAYAN	ADVOCATE	PETITIONER	
2.	DHIREN R. DAVE	PCS	Respondents	

ORDER

Learned Advocate Mr. S. Suriyanarayanan present for the Original Petitioner/ Respondent in IA. Learned PCS Mr. Dhiren Dave present for the Original Respondents/ Applicant in IA.

Heard the Learned Advocate for Respondent/Original Petitioner and Learned PCS for Applicant/Original Respondents in IA 8/2016 in TP 108/2016 regarding maintainability of the main petition.
Arguments concluded. Orders reserved.

In main TP 108/2016, Respondents filed reply after serving notice. Counsel for Petitioner requested time to file rejoinder. Petitioner shall file rejoinder on or before 14.12.2016 by serving a copy in advance to Respondents.

List the matter for hearing on 14.12.2016.


(BIKKI RAVEENDRA BABU)
MEMBER JUDICIAL

Dated this the 17th day of October, 2016